

Exemption for payment of bonus

1522. SHRI NARASINGHA
PRASAD NANDA:

SHRI S. W. DHABE:

Will the Minister of LABOUR be pleased to state:

(a) the number of proposals so far received from the employers for granting exemption from payment of minimum bonus under the payment of Bonus Act for the year 1979-80;

(b) whether any of the employers has been granted exemption from paying the minimum bonus; and

(c) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Applications for grant of exemption from payment of bonus under Section 36 of the Payment of Bonus Act, 1965 for the accounting year commencing on any day in 1979-1980 have been received from the following four employers:—

(i) M/s. Parshava Properties Ltd.,
P.O. Dalmia Nagar, Distt.
Rohtas.

(ii) M/s. Kalyanpur Lime & Cement Works Ltd., P.O. Banjari, Distt. Rohtas.

(iii) M/s. Dehri-Rohtas Light Railway Co., Dalmia Nagar, Bihar.

(iv) M/s. Sone Valley Portland Cement Co., P.O. Japla Distt. Palamau.

(b) The Central Government as the 'appropriate Government' have not granted any exemption so far.

(c) Does not arise.

National Newsprint and Paper Mills

1523. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

SHRI N. K. P. SALVE:

SHRI SWAMI DINESH
CHANDRA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the National Newsprint and Paper Mills, continues to incur heavy losses, even 25 years after it started production enjoying complete monopoly in its field;

(b) if so, what is the total accumulated losses incurred by this Mill so far and the extent of losses suffered during the past 3 years;

(c) what are the reasons for such a state of affairs in the Mill; and

(d) what steps are being taken to increase production and to make it a profit-earning concern?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) and (b) The National Newsprint & Paper Mills is incurring losses since the year 1977-78. The total accumulated losses of the National Newsprint & Paper Mills as on 31st March, 1980, were Rs. 251 lakhs. The losses incurred during the last three years amount to Rs. 301 lakhs.

(c) and (d) The main reasons for the losses suffered by the mill are lower production due to power shortage and operational problems, combined with the rising cost of inputs. Various steps are being taken to increase the productivity and profitability of the mill such as rectifying the equipment, removing imbalances in various sections of the mill, provision for captive power generation, and effecting improved plant management. The sale price of newsprint manufactured in the mill has also been increased recently.

Industrial Units and Projects

1524. SHRI AMAR PROSAD CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) the State-wise names of the Industrial Units and Projects which had been cleared by or had been given letters of intent by the Janata Gov-

ernment and have since been ordered to be stopped or withdrawn; and

(b) what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) 1135 Letters of Intent were issued during the period 1-4-1977 to 31-7-1979. Out of these, 58 Letters of Intent have lapsed/cancelled during 1-1-80 to 31-10-80. A Statement showing State-wise break-up is enclosed. Details of Letters of Intent including the names of the party, location, item of manufacture etc. alongwith those lapsed/cancelled are published in the 'Weekly Bulletin of Import Licences, Export Licences and Industrial Licences' and Supplement to the 'Monthly News Letter' published by the Indian Investment Centre. Copies of these publications are available in the Parliament Library.

(b) A Letter of Intent is granted with an initial validity period of one year and two extensions of six months each in suitable cases are also given by the administrative Ministries, on adequate justification. If an entrepreneur is not able to fulfil the conditions of Letter of Intent within the validity period, the same is treated as lapsed/cancelled.

Statement

State-wise breakup of number of letters of intent issued during 1-1-1977 to 31-7-1979 and those lapsed/cancelled out of them during 1-1-80 to 31-10-80.

Sl. No.	Name of the State/ Union Territory	Letters of Intent Granted	Letters of Intent Lapsed/ Cancel- led.
1	2	3	4
1	Andhra Pradesh	68	1
2	Andaman & Nicobar	1	..
3	Assam	6	..

1	2	3	4
4	Bihar	21	3
5	Delhi	14	3
6	Goa, Daman & Diu.	3	..
7	Gujarat	191	5
8	Haryana	46	2
9	Himachal Pradesh	15	2
10	Jammu & Kashmir	11	1
11	Karnataka	71	4
12	Kerala	32	2
13	Madhya Pradesh	64	3
14	Maharashtra	250	13
15	Meghalaya	1	..
16	Nagaland	1	..
17	Orissa	21	1
18	Pondicherry	1	..
19	Punjab	40	3
20	Rajasthan	53	3
21	Tamil Nadu	54	1
22	Uttar Pradesh	89	10
23	West Bengal	78	..
24	State not Indicated	4	1
TOTAL :		1135	58

Jail Reforms

1525. **SHRI LAKHAN SINGH;**
DR. BHAI MAHAVIR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the recommendations of the Jails Reforms Commission set up by Haryana Government for job-oriented training in jails apart from